

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 16th day of January, 2004. (3)

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

CCP No.94/03 in O.A. No.1052/00

Indra Pal S/O Sri Ram Shajan (EDMP at B.C. Daheli) R/O
Village and P.O. Daheli, Moosa Nagar, District Kanpur.

..... Applicant.

Counsel for applicant : Sri K.K. Tripathi.

Versus

1. Neelam Srivastava, P.M.G., Kanpur.
2. Neelam Srivastava, officiating C.P.M.G., Kanpur Region, Kanpur.
3. H.P. Sharma, C.M.P., Kanpur.

..... Respondents.

Counsel f-or respondents : Sri S.Chaturvedi.

ORDER (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri K.K. Tripathi, learned counsel for applicant and Sri Pankaj Srivastava holding brief of Sri S. Chaturvedi, learned counsel for respondents.

2. The contempt petition has been institution with the allegation that the order dated 1.5.2001 passed by the Tribunal in O.A. No.1052/2000 has not been complied with. Learned counsel for respondents has produced before us the office order dated 2/9.10.03 whereby the representations filed by various applicants to the O.A., were rejected with the observation that it would be open to the applicants to appear in the examination against the vacancies cleared by the screening committee.

3. In the circumstances, we find no ground is made out to proceed with the contempt petition.

Order

: 2 :

4. Nothing herein will prejudice the right of the applicant to challenge the office order dated 2/9.10.2003 if so advised by means of a separate O.A.

D
A.M.

RAG
V.C.

Asthana/